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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 440/2025

**In the matter of:**

News Item titled "West Delhi's Mayapuri back to scrap chaos: Illegal units encroach roads rules flouted; pollution risks loom" appearing in The Times of India dated 22.08.2025.

**NDOH: -28.11.2025**

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Filed by:

New Delhi:

Dated: 27<sup>th</sup> 11.2025

  
Delhi Pollution Control Committee

82  
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 440/2025

In the matter of:

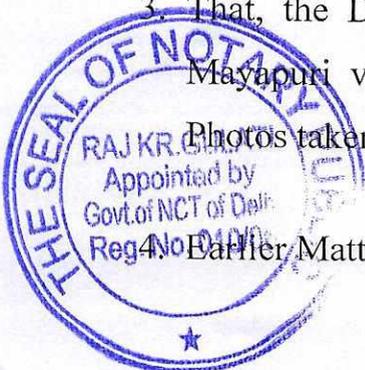
News Item titled "West Delhi's Mayapuri back to scrap chaos: Illegal units encroach roads rules flouted; pollution risks loom" appearing in The Times of India dated 22.08.2025.

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER DATED 02.09.2025.**

I, Dr. Anwar Ali Khan, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3<sup>rd</sup> Floor, Block-A, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 02.09.2025, on the basis of the news report dated 22.08.2025 regarding "West Delhi's Mayapuri back to scrap chaos: Illegal units encroach roads rules flouted; pollution risks loom". This Hon'ble Tribunal pleased to issue notice to DPCC, CPCB, DDA, MoEF&CC and DM(West Delhi) to file response/reply.
3. That, the DPCC officials in order to assess the status of scrap chaos in Mayapuri visited the site on 25.08.2025 and captured the photos of site. Photos taken during the visit are enclosed herewith as **ANNEXURE-1**.

4. Earlier Matters on the same subject considered by This Hon'ble Tribunal:



(a) OA Number 51 of 2013 titled as "Mr. Nagender Deswal Vs Chief Secretary, Delhi & Ors. " was filed with the request to shift the junk market. Sh. Nagender Deswal is the resident of Maya Vihar (Khazan Basti), Delhi-46. Matter was disposed of by the Court on 14.05.2015 in following terms:

Learned Counsel appearing for the DDA and DPCC submit that the units which have obtained the consent of the DPCC for operating would alone be permitted to operate in that area. The Units which are operating illegally and unauthorized will not be permitted to carry out any activity except commercial activity where permission/consent of these authorities may not be necessary. In view of the statement made nothing survive in these applications. Thus Original Application No. 50(THC)/2013 and Original Application No. 51(THC)/2013 stand disposed of. However, we make it clear that if the Applicant has any grievance in regard to the implementation he is at liberty to file such application as may be available to him in accordance with law.

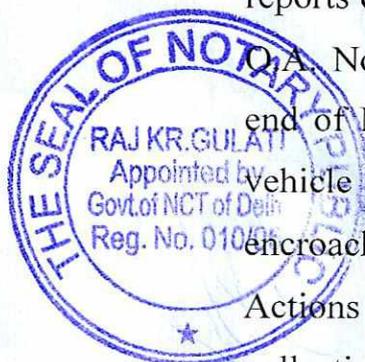
(b) OA No. 807/2018, " News item published in "The Times of India" Authored by Paras Singh titled "Ignoring NGT orders, Mayapuri 'graveyard' spews toxic fumes".

(c) OA No. 996 of 2018, "News item published in "The Times of India" Authored by Paras Singh Titled " In factory setting, Mayapuri's scraping through".

(d) This Hon'ble Tribunal issued several directions to the Delhi Pollution Control Committee (DPCC), concerning the remediation of illegal and unauthorized polluting industrial activities in Mayapuri, Delhi in above mentioned OAs. The connected issues were to be monitored by an Oversight Committee headed by Justice Pratibha Rani, former Judge of the Delhi High Court. In terms of compliance by the DPCC, as detailed in the reports dated July 10, 2019 (for O.A. No. 996/2018) and July 11, 2019 (for

O.A. No. 807/2018), the DPCC initiated a coordinated drive towards the end of March 2019 to address the issues. This included removing illegal vehicle dismantling units from public roads and vacant spaces, clearing encroachments by dismantlers, and surveying the area to identify violations.

Actions were taken for the closure of non-compliant units, levying and collecting environmental compensation from polluters, launching



*[Handwritten Signature]*

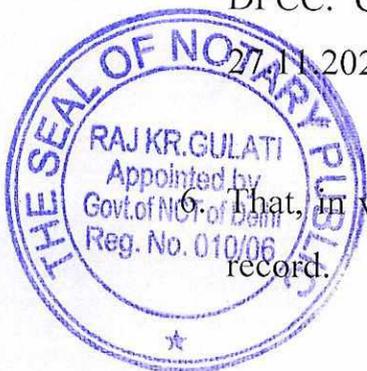
prosecutions against violators, and ongoing monitoring to prevent recurrence. Long-term measures were planned and initiated, such as infrastructure development in the area and the use of treated water for watering parks to mitigate environmental impact. The Hon'ble Tribunal noted that these steps should continue in earnest, indicating partial compliance but emphasizing the need for sustained effort.

This Hon'ble Tribunal directed the authorities to ensure that illegally operating and unauthorized units in Mayapuri are not permitted to carry out any activities.

It was reported to this Hon'ble Tribunal that the DPCC surveyed 2682 occupiers in Mayapuri, identifying 753 industrial units, of which 241 required consents under environmental laws. Out of these, 122 units were found violating norms: 41 Red/Orange category units operating without consent, 61 Green category units without consent, and 20 units with deficient pollution control systems. As a result, 41 units were effectively closed. The DPCC levied Environmental Damage Compensation (EDC) amounting to Rs. 3.74 crore against the 122 defaulting units and collected. Additionally, prosecution was launched against 41 units under Sections 43 and 49 of the Water Act, 1974, and Sections 37 and 43 of the Air Act, 1981, in the designated Court and proceedings are underway.

In the final order dated June 3, 2021, the Hon'ble Tribunal further directed to ensure compliance of environmental norms by the concerned Common Effluent Treatment Plant (CETP) in the area.

5. That, DPCC has time and again has initiated action through land owning authorities (DSIIDC, MCD and Revenue Department) to conduct continuous checks to monitor illegal vehicle dismantling and encroachment of roads in Mayapuri Industrial Area from time to time. In this regard, a letter was issued to concerned agencies on 18.11.2021, 21.07.2023 & 04.09.2025 and Action Taken Report was asked. Till date no ATR has been received in the Office of DPCC. Copy of the letters dated 18.11.2021, 21.07.2023, 04.09.2025 & 27.11.2025 are enclosed herewith as **ANNEXURE-2 (Colly)**.



6. That, in view of the above, the present status report may kindly be taken on record.

DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

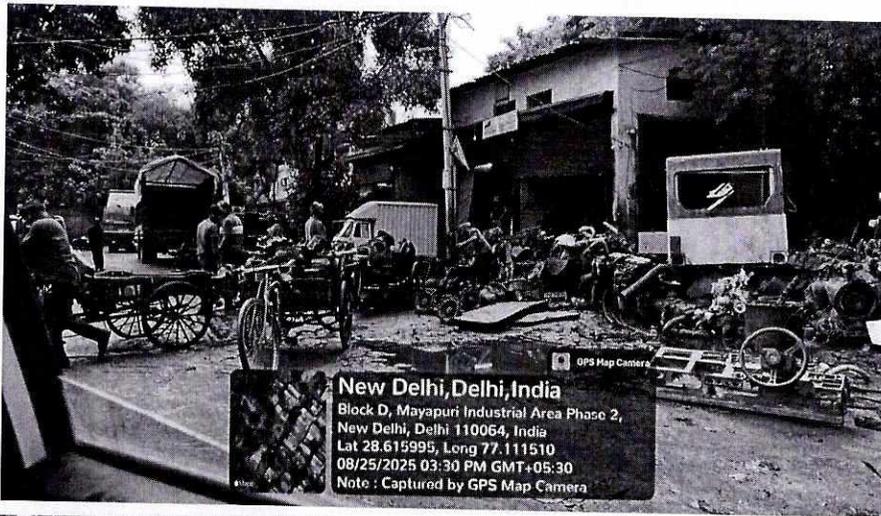
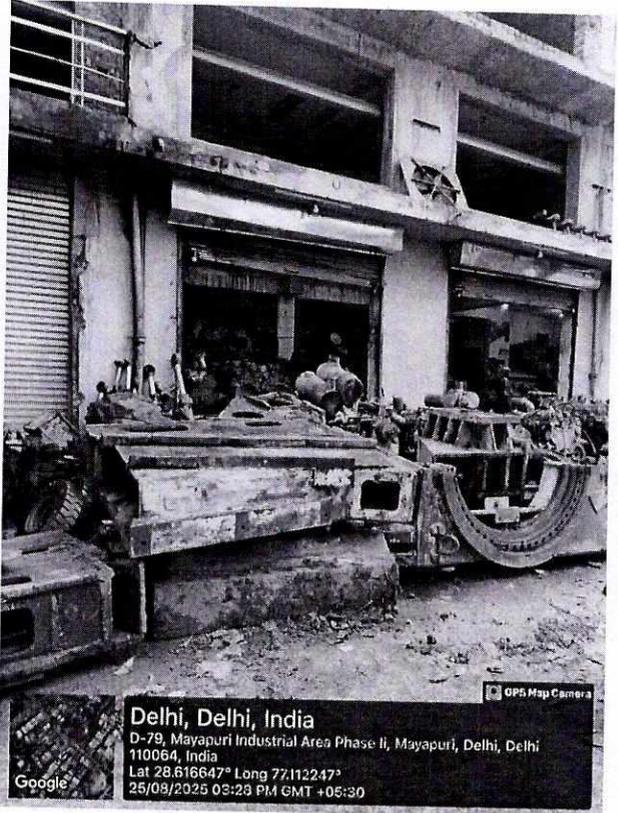
Verified at New Delhi on this 27 NOV 2025 day of November, 2025.

  
DEPONENT

27 NOV 2025

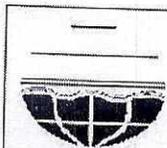


  
ATTESTED  
NOTARY PUBLIC  
GOVT. OF NCT OF DELHI



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By Speed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
**GOVERNMENT OF NCT OF DELHI**  
 1<sup>st</sup> and 2<sup>nd</sup> FLOOR, VIKAS BHAWAN – II, CIVIL LINES, DELHI-110054  
 visit us at : <http://dpcc.delhigovt.nic.in> Ph Nos. 23815352

F.No. DPCC/CMC-IV/NG/807&amp;996/2018/ 3015-3017

Dated: 18/11/2021

To,

**The Managing Director,**  
 Delhi State Industrial & Infrastructure Development Corp. Ltd. (DSIIDC),  
 N-36, Bombay Life Building,  
 Connaught Circus,  
 New Delhi-110001

**Sub: Check on encroachment / illegal vehicle dismantling on public roads in Mayapuri Industrial Area**

Sir,

This has reference to O.A. No 807/2018 (News item published in "The Times of India" Authored by Paras Singh titled "Ignoring NGT orders, Mayapuri 'graveyard' spews toxic fumes") and O.A. No 996/2018 (News item published in "The Times of India" Authored by Paras Singh titled "In factory setting, Mayapuri's scrapping through"), DSIIDC has installed CCTV cameras in Mayapuri Industrial Area to check encroachment / illegal vehicle dismantling on the roads/public space with the help of Delhi Police. In this regard, DPCC had written a letter to Executive Engineer(ED-II), DSIIDC on 16.07.2020 and D.O. letter dated 27.10.2020 requesting to keep a check on encroachment (copies enclosed).

During the visit of the said area in month of October 2021, officials of DPCC have observed that encroachment of roads has once again started and a lot of motor parts were found to be kept in front of the shops. While enquiring, no shop owner was willing to take responsibility of encroachment.

As the said area is being maintained by DSIIDC under Delhi Industrial Development, Operation and Maintenance Act, 2010 (DIDOM Act, 2010) and the said agency is one of the members of the STF constituted by Hon'ble NGT in O.A. No 807/2018, you are requested to make the roads/public spaces encroachment free and keep strict vigil on the area so that no illegal activity / encroachment is done by any of the shop owners. Further, you are requested to direct your field officers to strengthen the vigilance to catch hold of the violators through field visits as well as using CCTV surveillance and provide the list of violator's along with the details of violations so that DPCC can impose appropriate Environmental Compensation (EC) on all such violators.

Apart from above, you are requested to instruct your Finance Section to provide the Utilization Certificate (UC) for the funds provided by DPCC for installing CCTV network as the said issue is pending since long.

Yours Sincerely,

(Dr. K.S. Jayachandran)  
 Member Secretary

Encl: As Above.

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DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>



c/827

DPCC/CMC-IV/NGT/807&amp;996/2018/1436-39

Dated: 21/07/2023

To,  
The Managing Director,  
Delhi State Industrial & Infrastructure Development Corporation (DSIIDC)  
N-36, Bombay Life Building,  
Connaught Circus,  
New Delhi-110001

**Subject: Encroachment of roads and public spaces in Mayapuri Industrial Area - reg**

Sir,

This refers to the letter No. DPCC/CMC-IV/NG/807 & 996/2018/3015-3017 dated 18/11/2021 w.r.t the compliance of order of Hon'ble NGT in O.A. No 807/2018 (News item published in "The Times of India" Authored by Paras Singh titled "Ignoring NGT orders, Mayapuri 'graveyard' spews toxic fumes") and O.A. No 996/2018. The issue under consideration was encroachment of roads and illegal vehicle dismantling activity in Mayapur Industrial Area. Copy of letter is enclosed as Annexure-1.

During the visit of the said industrial area in month of July 2023 by the officials of DPCC it was observed that encroachment of roads has once again started and a lot of motor parts were found to be kept in front of the shops. While enquiring, no shop owner was willing to take responsibility of encroachment.

As the said area is being maintained by DSIIDC under Delhi Industrial Development, Operation and Maintenance Act, 2010 (DIDOM Act, 2010) and the said agency is one of the members of the STF constituted by Hon'ble NGT in O.A. No 807/2018, you are requested to make the roads/public spaces encroachment free and keep strict vigil on the area so that no illegal activity/encroachment is done by any of the shop owners. Further, you are requested to direct your field officers to strengthen the vigilance to catch hold of the violators through field visits as well as using CCTV surveillance and ensure removal of the said encroachments.

Yours Sincerely

*(Signature)*  
(Dr K.S. Jayachandran)  
Member Secretary

ok

Encl-Annexure 1

Copy to:-

1. Dy. Commissioner (West Zone), Office of the Dy. Commissioner (West Zone), Municipal Corporation of Delhi (MCD), Dr. Sahib Singh Verma Nigam Bhawan, Near Shivaji College, Shivaji Palace, Raja Garden, New Delhi-110027 (Chairman of the STF constituted as per the order of Hon'ble NGT): with a request to take necessary action.

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DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
FIFTH FLOOR, IARI BUILDING, KANHAURI GATE, DELHI  
WWW.DPCC.GOV.IN



DPCC/CMC-IV/NGT/807&996/2018/ 5707-10

Dated: 04-09-2025

To,

The Managing Director,  
Delhi State Industrial & Infrastructure Development Corporation (DSIIDC)  
N-36 Bombay Life Building,  
Connaught Circus,  
New Delhi-110001

**Subject: Reminder - Encroachment of roads and public spaces in Mayapuri Industrial Area**

**Reference: Letter No. DPCC/CMC-IV/NG/807 & 996/2018/3015-3017 & letter No. DPCC/CMC-IV/NG/807 & 996/2018/1436-39 dated 21/07/2023.**

Sir,

This refers to the letter No. DPCC/CMC-IV/NG/807 & 996/2018/3015-3017 dated 18/11/2021 & letter No. DPCC/CMC-IV/NG/807 & 996/2018/1436-39 dated 21/07/2023 w.r.t the compliance of order of Hon'ble NGT in O.A. No 807/2018 (News Item published in "The Times of India" Authored by Paras Singh titled "Ignoring NGT orders, Mayapuri 'graveyard' spews toxic fumes") and O.A. No 996/2018. The issue under consideration was encroachment of roads and illegal vehicle dismantling activity in Mayapuri Industrial Area. (Copy of aforementioned letters is enclosed as Annexure-1).

During the visit of the said Industrial Area in month of August 2025 by the officials of DPCC, it was observed that encroachment of roads has once again started and a lot of motor parts were found to be kept in front of the shops. While enquiring, no shop owner was willing to take responsibility of encroachment.

As the said area is being maintained by DSIIDC under Delhi Industrial Development, Operation and Maintenance Act, 2010 (DIDOM Act, 2010) and the said agency is one of the members of the STF constituted by Hon'ble NGT in O.A. No 807/2018, you are requested to make the roads/public spaces encroachment free and keep strict vigil on the area so that no illegal activity/encroachment is done by any of the shop owners. Further, you are requested to direct your field officers to strengthen the vigilance to catch hold of the violators through field visits as well as using CCTV surveillance and ensure removal of the said encroachments.

Yours Sincerely

(Sandeep Mishra)  
Member Secretary

**Encl - Annexure 1**

**Copy to:-**

1. Dy. Commissioner (West Zone), Office of the Dy. Commissioner (West Zone), Municipal Corporation of Delhi (MCD), Dr. Sahib Singh Verma Nigam Bhawan, Near Shivaji College, Shivaji Palace, Raja Garden, New Delhi-110027 (Chairman of the STF constituted as per the order of Hon'ble NGT): with a request to take necessary action.
2. The SHO, Police Station (Mayapuri), B-88-5, 88-5, Satguru Ram Singh Road, Block B, Mayapuri Industrial Area Phase 1, Mayapuri, New Delhi, Delhi 110064 to take necessary action and provide the list of violators to MCD for remedial action.
3. The Sub-Divisional Magistrate (Delhi Cantt.), 12/1, Jamnagar House, Shahjahan Road, New Delhi-110011.





(9)

DPCC/CMC-IV/NGT/807&996/2018/ 6057-60

Dated: 27/11/2025

To,

**The Managing Director,**  
Delhi State Industrial & Infrastructure Development Corporation (DSIIDC)  
N-36, Bombay Life Building,  
Connaught Circus,  
New Delhi-110001

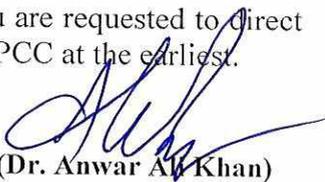
**Subject: Reminder - Encroachment of roads and public spaces in Mayapuri Industrial Area**

**Reference - Letter No. DPCC/CMC-IV/NG/807 & 996/2018/3015-3017 & letter No. DPCC/CMC-IV/NG/807 & 996/2018/1436-39 dated 21/07/2023 & letter No. DPCC/CMC-IV/NG/807 & 996/2018/5707-10 dated 04/09/2025.**

Sir,

This refers to the Letter No. DPCC/CMC-IV/NG/807 & 996/2018/5707-10 dated 04/09/2025 w.r.t the compliance of order of Hon'ble NGT in OA No. 440/2025 "News Item titled **“West Delhi's Mayapuri back to scrap chaos: Illegal units encroach roads rules flouted; pollution risks loom”** appearing in **The Times of India** dated 22.08.2025" The issue under consideration was encroachment of roads and illegal vehicle dismantling activity in Mayapuri Industrial Area. This matter was listed before the Hon'ble Tribunal on 02.09.2025 and Hon'ble Tribunal was pleased to pass following directions:-  
*“Let notice be issued to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing.”*

The said area is being maintained by DSIIDC under Delhi Industrial Development, Operation and Maintenance Act, 2010 (DIDOM Act, 2010) and the said agency is one of the members of the STF constituted by Hon'ble NGT in O.A. No 807/2018. No action taken report has been received from DSIIDC in this regard. Therefore, you are requested to direct the concerned officers to take necessary action and submit ATR to DPCC at the earliest.

  
(Dr. Anwar Ali Khan)

SEE & Incharge, CMC-IV  
Email: [enanwar.dpcc@nic.in](mailto:enanwar.dpcc@nic.in)

Copy to:-

1. Dy. Commissioner (West Zone), Office of the Dy. Commissioner (West Zone), Municipal Corporation of Delhi (MCD), Dr. Sahib Singh Verma Nigam Bhawan, Near Shivaji College, Shivaji Palace, Raja Garden, New Delhi-110027 (Chairman of the STF constituted as per the order of Hon'ble NGT): with a request to take necessary action.
2. The SHO, Police Station (Mayapuri), B-88-5, 86-5, Satguru Ram Singh Road, Block B, Mayapuri Industrial Area Phase 1, Mayapuri, New Delhi, Delhi 110064 to take necessary action and provide the list of violators to MCD for remedial action.
3. The Sub-Divisional Magistrate (Delhi Cantt.), 12/1, Jamnagar House, Shahjahan Road, New Delhi-110011.